

\$~19, 20, 21

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CONT.CAS(C) 224/2016

DELHI PROSECUTORS WELFARE ASSOCIATION (REGD)

..... Petitioner

Through: Mr. Ashish Dixit, Advocate

versus

RAJIV MEHRISHI & ANR

..... Respondents

Through: Mr. Anil Soni, CGSC for UOI
Ms.Ayushi Bansal, Advocate for
Mr.Anuj Aggarwal, ASC for GNCTD
with Mr.Sanyam Suri, Ms.Aishwarya
Sharma, Advocates for R-2

+ W.P.(CRL) 1549/2009 & CRL.M.As. 18506/2013, 13869/2014,
14366/2014, 11196/2015, 8509/2019, 31954/2019

COURT ON ITS OWN MOTION

..... Petitioner

Through: Mr. Rajeev K Virmani, Senior
Advocate (*amicus curiae*) with Mr.
Mohit Dang, Advocate

versus

STATE

..... Respondent

Through: Mr. Ajay Digpaul, CGSC with
Mr.Kamal Digpaul, Ms.Swati Kwatra,
Advocates
Mr. Naresh Kaushik, Advocate for
UPSC
Mr. Ripudaman Bhardwaj, SPP for
CBI
Mr. Vikas Arora, Mr. Mohit Dagar,
Mr.Piyush Kumar, Advocates for
Applicant in CRL.M.A.31954/2019

Mr. Sumer Singh Boparai, Ms.Raavi
Sharma, Advocates for Intervenors in
CRL.M.A. 8509/2019

+ W.P.(C) 1091/2013 & CM APPLs. 9415/2014, 14231/2015

GAURAV KUMAR BANSAL Petitioner

Through: None

versus

GOVT OF NCT OF DELHI & ANR Respondents

Through: Ms. Arushi Gupta, Advocate for
Mr.Gautam Narayan, ASC for
R-1/GNCTD

Mr. Dev P Bhardwaj, Standing
Counsel for UOI with Ms.Anubha
Bhardwaj, Mr.Sarthak Anand,
Advocates

Mr. Gaurav Agrawal, Mr. C George
Thomas, Advocates for Delhi High
Court

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

21.07.2022

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1. Ms. Ayushi Bansal, learned counsel appearing on behalf of Mr. Anuj Aggarwal, learned ASC for GNCTD, prays for some time to seek further instructions in the matter. Let the same be done within four weeks.
2. Learned counsel for GNCTD shall file the Status Report in respect of the vacancies of the Prosecutors and the steps taken by them to fill up those vacancies. The Status Report shall also include the steps taken by them for

grant of higher pay scale. The response shall be filed keeping in view the order dated 16.12.2019.

3. The Union of India and the Department of Personnel & Training (DoPT) shall also file their replies as directed by order dated 16.12.2019, if not filed so far.

4. List on 16.09.2022.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

JULY 21, 2022

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